

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 20<sup>th</sup> day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A.310/1879/2016

N.S. Choodamani, W/o. N. Sundaragopalan,  
J. Peon/General Stores Depot/PER  
Residing at No. 6/29,  
Muthukalathi Street,  
Triplicane,  
Chennai-5.

....Applicant

(By Advocate: M/s. B. Narayanan)

Versus

1. Union of India Rep. by  
The General Manager,  
Southern Railway,  
Park Town, Chennai- 600 003;
  
2. The Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai- 600 003;
  
3. The Controller of Stores,  
Southern Railway,  
New Joint Office,  
Ayanavaram,  
Chennai- 600 023.

...Respondents

(By Advocate: Ms. Meera Gnanasekar)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

On a mention by the counsel for the applicant, O.A. is called. Mr. B. Narayanan, Ld. Counsel for the applicant submits that the applicant is no more and his legal heirs are not interested in signing for substitution. Accordingly, appropriate orders may be passed.

2. In view of the above, the OA stands abated.

(P. MADHAVAN)  
MEMBER (J)

(R. RAMANUJAM)  
MEMBER (A)

20.11.2018

Asvs.